

**Insolvency and Bankruptcy Board of India
Press Release**

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**IBBI and ISB Invites Research Papers for
3rd International Research Conference on Insolvency and Bankruptcy**

The Insolvency and Bankruptcy Board of India (IBBI) and Indian School of Business, Hyderabad (ISB) are jointly organising 3rd International Research Conference on Insolvency and Bankruptcy to promote research and discourse in the field of insolvency and bankruptcy from 2nd to 3rd July, 2024.

The Insolvency and Bankruptcy Code, 2016 (IBC/Code) stands as a pivotal milestone in the Indian financial landscape, revolutionizing the resolution framework for insolvent entities. The IBC provides for a comprehensive legal framework to address financial distress and promote the timely resolution of stressed assets. The Code emphasizes a creditor-driven insolvency resolution process, facilitating a transparent and time-bound mechanism for distressed businesses. Over the years, the IBC has earned its place as one of the most significant pieces of legislation in recent times. As the IBC continues to evolve, it becomes imperative to delve deeper into its intricacies, exploring novel perspectives and insights through rigorous research.

Scholars and practitioners engaging in research contribute to the development of best practices, offer solutions to emerging challenges, and unravel the complexities associated with insolvency proceedings. A robust body of research not only informs legal and financial professionals but also empowers policymakers to refine and strengthen the legislative framework. This Conference seeks to be a platform for scholars, researchers, and industry experts to exchange ideas, share cutting-edge research findings, and collectively contribute to the academic discourse surrounding the insolvency and bankruptcy regime. The brochure can be accessed on IBBI's website.

About the IBBI

The IBBI was established on 1st October, 2016 under the Code. It is one of the four key pillars of the ecosystem responsible for implementation of the Code that consolidates and amends the laws relating to reorganization and insolvency resolution of corporate persons, partnership firms and individuals in a time bound manner for maximization of the value of assets of such persons, to promote entrepreneurship, availability of credit and balance the interests of all the stakeholders. It has regulatory oversight over the Insolvency Professionals, Insolvency Professional Agencies, Insolvency Professional Entities and Information Utilities. It writes and enforces rules for processes, namely, corporate insolvency resolution, corporate liquidation, individual insolvency resolution and individual bankruptcy under the Code.

About ISB

The ISB evolved from the need for a world-class business school in Asia. The founders, some of the best minds from the corporate and academic worlds, anticipated the leadership needs of the emerging Asian economies. They recognised that the rapidly changing business landscape would require young leaders who not only understand the developing economies but who also present a global perspective. The ISB is committed to creating such leaders through its innovative programmes, outstanding faculty and thought leadership. Funded entirely by private corporations, foundations and individuals from around the world who believe in its vision, the ISB is a not-for-profit organisation. The ISB gained the unique distinction of receiving accreditation from the Association of MBAs (AMBA), making it the 100th School in the world to achieve the 'triple crown' of accreditations from AMBA, EFMD Quality Improvement System (EQUIS), and the Association to Advance Collegiate Schools of Business (AACSB).
